



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

*Original*

Application No. .... 1096 .... of 2003

Applicant(s) .... Sudarson Jena .... Respondent(s) Union of India & Ors.

Advocate for Applicant(s) .... M. R. Acharya .... Advocate for Respondent(s) ....

M. R. Acharya

**NOTES OF THE REGISTRY**

9.P.O. for Rs 50/- filed.

*For*

Defects have been  
pointed out in the Scrutiny  
sheet.

For consideration pl.

*AQ*  
4.12.03

S.O (J)

*DR*  
4.12.03

May be registered.

*DR*

Registar

*DR*  
08.12.03

**ORDERS OF THE TRIBUNAL**

*RC*

*DR* 8.12.03

*Registar*

Order dated 11.12.2003

Heard the learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

It is the case of the applicant that the Respondents-Department vide Annexure-2 dated 15.10.2003 are taking steps to regularise

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admission.

10/12/03

Bench.

Dr. 21. 11. 12. 03

Copies of order  
alongwith copies of OA  
sent to all resps.  
Copies of said order  
prepared for counsel  
for both side.

18/12

~~for~~ <sup>to</sup>  
copies of order  
signed. Pl. issue.

18/12/03  
Sect J.

Order alongwith copies  
of OA. sent to Respondents  
on 6.01.04.

Par  
6/1/04

the services of left out casual labourers and even though having come under this category his case ought to have been considered, the Respondents have not made any effort to include his name in the panel. Besides, it is the case of the applicant that persons junior to him have been considered whereas his case has been ignored. It is in these circumstances, the applicant has approached the Tribunal for redressal of his grievances.

This Bench recently disposed of similar matters in O.A. No.1098/02 vide order dated 8.12.2003. In view of this, we accordingly direct the applicant to file representation before the competent authorities by 20.12.2003 for being considered for regularisation and on receipt of the said representation, the Respondents are directed to consider the case of the applicant as per the regularisation scheme introduced by them.

With this, the O.A. is disposed of at the stage of admission. No costs.

Send copies of this order, along with copies of the O.A. to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

VICE-CHAIRMAN

MEMBER (JUDICIAL)